

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.11127 of 2019

(Arising out of OIA-CCESA-SRT-APPEAL-PS-859-2018-19 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-SURAT-I)

Pvn Fabrics Private Limited

.....Appellant

Survey No 39/3 E,40/1 To 40/6 And 41/3 Kadaiya Nani Daman
Daman
Daman And Diu

VERSUS

C.C.E. & S.T.-Daman

.....Respondent

3rd Floor...Adarsh Dham Building, Vapi-Daman Road, Vapi
Opp.Vapi Town Police Station,
Vapi
Gujarat- 396191

APPEARANCE:

None appeared for the Appellant

Shri. R.B. Bhaskar, Authorised Representative for the Respondent

CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR

Final Order No. A/ 12548 /2019

DATE OF HEARING: 23.12.2019
DATE OF DECISION: 23.12.2019

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they intended to avail the SABKA VISHWAS SCHEME, 2019.

2. Accordingly, the appeal is dismissed as withdrawn with a liberty to approach this Tribunal, in case the application under said Scheme, 2019 is not accepted. Order be given Dasti.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**